**FORM P4**

**APPROVAL FOR INITIATING PRE-PACKAGED INSOLVENCY RESOLUTION PROCESS OF [NAME OF CORPORATE DEBTOR]**

(Under regulation 14(7) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

1. The meeting of financial creditors, who are not related parties of the corporate debtor, was held on [date of meeting] at [time of meeting] at [venue of meeting] for approving the initiation of pre-packaged insolvency resolution process in respect of [Name of corporate debtor].

1. Following document(s) was/were enclosed with the notice of said meeting:-
   1. list of creditors in Form P2;
   2. copy of declaration by members/partners in Form P6;
   3. copy of members’ special resolution or partners’ resolution, as the case may be;
   4. base resolution plan; and
   5. other relevant information or document, if any.
2. The details of creditor(s) present in the said meeting are enclosed herewith as Annexure-A.
3. The following creditor(s) have approved the initiation of pre-packaged insolvency resolution process in respect of [name of corporate debtor].

|  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **Sl. No.** | **Name of creditor(s)** | **Amount of debt\*** | **Percent of debt\*** | **Vote** | | | | | |
| **Assent** | | **Dissent** | | **Abstain** | |
| **I** | **II** | **III** | **IV** | **V** | | **VI** | | **VII** | |
|  |  |  |  |  | |  | |  | |
|  |  |  |  |  | |  | |  | |
|  |  |  |  |  | |  | |  | |
| **Total** | | | | |  | |  | |  | |

1. That [name of creditor], is duly authorised to sign this Form on behalf of all the / assenting creditor(s) mentioned in Table above.

|  |  |
| --- | --- |
|  | [Name of creditor]  Signature  [NAME IN BLOCK LETTERS]  [Designation] |

\*Debt means aggregate financial debt owed to the financial creditors who are not related parties of the corporate debtor**.**

*(Please modify the form suitably where the creditors are operational creditor(s))*